

Government Residential Accommodation

3325. Shri M. L. Sondhi: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the amount of expenditure incurred on the construction of Government residences for the period from 1964 to 1967; and

(b) what portion of this amount had been spent on Quarters of Type V and above and what portion on Quarters of Type I to IV?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). The information is being collected and will be laid on the Table of the House.

Hostel Accommodation in Delhi

3326. Shri M. L. Sondhi: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that hostel accommodation which is purely of a temporary nature and which is meant for allotment to officials in dire need has been allotted to certain officials on a permanent basis in Delhi; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). Hostel accommodation is provided to Government officials who are likely to get regular accommodation quickly but are very much in need of temporary accommodation and apply for it to tide over the transitory period. If any hostel accommodation is found surplus after meeting the requirements of such officials, the same is provided to other needy Government officials and they are required to vacate it as soon as they get regular accommodation.

Incentives to Tobacco Growers

3327. Shri B. K. Daschowdhury: Will the Minister of Finance be pleased to state:

(a) the net revenue earned from Tobacco growers in 1964-65, 1965-66, 1966-67, State-wise and facilities given by way of loan, improved seeds to those growers, State-wise;

(b) whether Government proposed to fix up standard price for tobacco and collect all marketable Tobacco produce through State Trading Corporation or like the Food Corporation of India in view of heavy margin of profit normally earned by Traders and Exporters of Tobacco;

(c) what incentives Government propose to offer to Tobacco growers and increase their production; and

(d) the revenue earned from the Tobacco growers of Cooch-Bihar district in West Bengal in 1964-65, 1965-66 and 1966-67?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) to (c). The information is being collected and will be laid on the table of the Lok Sabha.

(d) The revenue earned from the tobacco growers of Cooch-Bihar District in West Bengal in 1964-65, 1965-66 and 1966-67 is given below:

Revenue realised from Growers of Cooch-Bihar District

Year	Rupees
1964-65	2146
1965-66	3313
1966-67	2640

बंगलौर में जाली नोटों का बनाया जाना

3328. श्री रघुवीर सिंह शास्त्री :
 श्री प्रकाशवीर शास्त्री :
 श्री शिव कुमार शास्त्री :
 श्री रामगोपाल शालवाले :
 श्री हुकम चन्व कछवाय :
 श्री रामावतार शर्मा :
 डा० सूर्य प्रकाश पुरी :
 श्री अर्जुन सिंह भदौरिया :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या 3 जून, 1967 को बंगलौर में दो रुपये वाले जाली नोट बनाने के आरोप में चार व्यक्ति गिरफ्तार किये गये हैं;

(ख) यदि हां, तो क्या इसमें किन्हीं राजनैतिक व्यक्तियों का भी हाथ है;

(ग) यदि हां, तो इसका ब्यौरा क्या है और सरकार ने सम्बन्धित व्यक्तियों के विरुद्ध क्या कार्यवाही की है; और

(घ) गिरफ्तार किये गये व्यक्तियों के पास से कितनी राशि के जाली नोट पकड़े गये ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (घ). सरकार को इस की जानकारी नहीं है, क्योंकि जाली करेंसी नोट और बैंक नोट बनाने के अपराध भारतीय दण्ड संहिता के अन्तर्गत आने वाले अपराध हैं जिनके सम्बन्ध में जांच करने और मुकदमा चलाने का काम राज्यों के पुलिस अधिकाारियों द्वारा किया जाता है। फिर भी, राज्य सरकार से वास्तविक स्थिति का पता लगाया जा रहा है और सूचना प्राप्त होते ही उसे सभा की मेज पर रख दिया जायेगा।

Allocations for Punjab's Fourth Plan

3329. Shri Ram Kishan: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that higher allocations for the Fourth Five Year Plan have been demanded by the Punjab Government; and

(b) if so, the reaction of Government thereto?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) No, Sir. After discussion with the former State Chief Minister in November, 1966 and based on the financial resources as then forecast, the State's Fourth Plan outlay was agreed at Rs. 280 crores. Since then, no communication has been received from the State Government

seeking an increase in the size of the State's Fourth Plan outlay.

(b) Does not arise.

Unauthorised colonies in Delhi and New Delhi

3330. Shri Yajna Datt Sharma:
Shri A. B. Vajpayee:
Shri S. S. Kothari:
Shri Raghuvir Singh Shastri:
Shri Prakash Vir Shastri:
Shri Arjun Singh Bhadoria:
Shri Shiv Kumar Shastri:
Shri Ram Avtar Sharma:
Shri Hukam Chand Kachwai:
Shri Ram Gopal Shalwale:
Dr. Surya Prakash Puri:
Shri Onkar Lal Berwa:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that Government had convened a high-level conference to discuss the question of the future of unauthorised colonies in Delhi and New Delhi; and

(b) if so, the main points discussed and decisions taken in the matter?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). Yes, the question of unauthorised colonies was reviewed at a meeting held by the Minister of Works, Housing and supply on the 22nd April, 1967 and the following decisions were taken:

(i) Only those unauthorised constructions should be regularised which were put up before 1st September, 1962; i.e. the date of the coming into force of the Delhi Master Plan and which were not situated on lands earmarked 'Green' or for roads or community facilities, etc. and which could be fitted into the approved layout and service plans of the area.

(ii) The Delhi Municipal Corporation and the Delhi Development Authority should draw up and implement redevelopment plans for the